



S.No.03

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – II
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05.08.2026 AT 10:30 A.M.**

**IA (IBC) 1146/2026 In
Company Petition (IB) No.328/7/HDB/2018
U/s 7 of IBC**

IN THE MATTER OF:

Power Finance Corporation Ltd

...Petitioner/s

Vs

KVK Nilachal Power Pvt Ltd

...Respondent/s

C O R A M :-

**SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (JUDICIAL)
SHRI. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA(IBC) 1146/2026

Present: Mr. Yash Vardhan, Ld. Counsel for the Applicant.

This Application has been filed for approval of appointment of new liquidator due to the fact of the sudden demise of the erstwhile Liquidator, Mr. Rajendra Prasad Tak. In the meeting held on 10.04.2026, lenders unanimously resolved to appoint Mr. C.A. Pankaj Bhattad as Liquidator of the Corporate Debtor, subject to approval of this Tribunal. We have perused the Application. Mr. Rajendra Prasad Tak, liquidator is hereby replaced with Mr. C.A. Pankaj Bhattad, as liquidator. He shall take charge of the liquidation proceedings and continue the same in accordance with law.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER(T)

Sd/-

MEMBER(J)